

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 244 OF 1993.
~~Case No.~~

DATE OF DECISION 30.6.1993

Railway Engineering Welfare Association & Ors. Petitioner(s)

Mr. P.C. Master, Advocate for the Petitioner(s)
Versus

Union of India & Ors. Respondent(s)

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Railway Engineering Welfare Association, having its office at Lal Boarding, Prantij Dist: Sabarkantha.

2. Mathursingh D Address same as in No.1. Applicants.
(Advocate: Mr. P.C. Master)

Versus.

1. Union of India.

2. Divisional Railway Manager, Rajkot.

3. Asst. Engineer (W.R.) Sabarmati, Ahmedabad.

4. Permanent Way Inspector, W.R. Prantij Railway Station, Dist: Sabarkantha. Respondents.
(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A. No. 244/1993

Date: 30.6.1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Heard Mr. P.C. Master, learned advocate for the applicants and Mr. B.R. Kyada, learned advocate for the respondents.

2. The applicants ~~consisting of~~ Railway Engineering Welfare Association and one Mathursingh D have filed this application under section 19 of the Administrative Tribunals Act, 1985, seeking the reliefs as under:

"A) Direct the respondent railway authorities to grant revised date (retrospective date) of temporary status from the date on which the employees whose names are shown in the schedule became entitled to as per the Rule 2501 of the Railway Establishment Manual Rules.

- B) Direct the respondent authorities to pay arrears of salary in difference after they becoming due for temporary status till the date they are given temporary status and further direct the respondents authorities to place them in the time scale salary from that date for which they are entitled to by granting and putting them in appropriate scale by releasing annual increment and granting other benefits.
- C) Direct the respondents to pay the minimum of the pay scale from the date of their appointment till they are given temporary status on the basis of equal pay for equal work as per the ruling of the Supreme Court and give them arrears and other monetary benefits.
- D) Direct the respondents to pay the applicant the costs of this application.
- E) Any other and further reliefs as may be deemed fit and proper be granted."

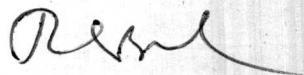
The applicants have also filed an application for permission to file this application as a composite application on the ground that the applicant No.1 is a registered trade union while the applicant No.2 is a member of that union and he is an employee of respondents and both have common cause and interest in this application. Hence the permission is granted to file this application as a composite application.

3. The application is admitted and is disposed of finally by giving suitable directions to the respondents. The learned advocate for the applicants submitted that this application may be treated as a representation to the respondents on behalf of the

applicants which may be disposed of by respondent No.2 according to rules. Mr. B.R.Kyada, who enters appearance for the respondents has no objection if a direction is given to the respondent No.2 to treat this O.A. 244/93 as representation of the applicants and he may be directed to dispose of according to rules. Hence the following order.

O R D E R

The respondent No.2, Divisional Railway Manager Western Railway, is directed to treat the O.A. 244/93 as representation of the applicants and he is directed to dispose of the same according to rules within three months from the receipt of the date of this order. The applicants may also ^{send} ~~sent~~ the copy of this O.A. to the respondent No.2 in order to avoid any delay in this matter. If the applicants request for hearing before respondent No.2, respondent No.2 may pass appropriate order on that request. Application is disposed of with no order as to costs.


(R.C.Bhatt)
Member (J)

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. CA/2441/93 of 19

Transfer Application No. _____ Old W. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 06/07/93.

Countersigned :

RS

Signature of the Dealing Assistant

Section Officer/Court officer

RS 17-893

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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Names of the parties Rly. Egg Welfare Association & Co.

VERSUS

U. of I. & ors.

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